



2026:AHC:35995-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2411 of 2026

Minakshi Saini

.....Petitioner(s)

Versus

The State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Purushottam Pandey
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"(i) Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no.2 to direct the respondent no.3 to conclude the investigation of the case arising out of F.I.R. dated 04.11.2025 in Case Crime No.229 of 2025, under Section 108 of B.N.S., P. S. Nagina, District Bijnor and further be pleased to direct the police authority to conduct fair investigation in the matter.

(ii) Issue any other writ, order rule or direction, which this Hon'ble Court may deem fit and proper under the circumstances of the case.

(iii) Award the cost of the writ petition."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 04.11.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Superintendent of Police, Bijnor, District Bijnor highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Superintendent of Police, Bijnor, District Bijnor, the Superintendent of Police, Bijnor, District Bijnor/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 18, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)